

ITEM NO.17

COURT NO.15

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26319/2019
(Arising out of impugned final judgment and order dated 12-07-2019
in SA No. 31/2012 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

BHAGWAN DEEN

PETITIONER(S)

VERSUS

LALTA PRASAD (DECEASED) THROUGH
LR. SALIG RAM & ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.168072/2019-EXEMPTION FROM FILING
O.T.)

Date : 13-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr.Pradeep Kani, Sr.Adv.
Mr.Divyanshu Sahay, Adv.
Mr.Rohit Kumar Singh, Adv.
Mr.Sanjaye Goel, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable for 03.02.2020.

In the meantime, there shall be stay from operation
of impugned order passed by the High Court until further
orders.

(Ashok Raj Singh)
Court Master

(Santosh Kumar)
Court Master